

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 126

CA No. 260/2022
and
CP No. 210/Chd/Chd/2018

IN THE MATTER OF:

Lalit Kumar

...Petitioner

Vs.

B.I. Electricals Limited

...Respondent

Under Section: 59, 241(1), 242(4), CA 2013, R 49 NCLT

Due to non-availability of Sh. Umesh Kumar Shukla, Hon'ble Member(T) on the medical grounds, the present matter is renotified to 30.08.2024.

Sd/-

Court Officer

Preeti
19.07.2024